

(1928) 07 CAL CK 0008
In the Calcutta High Court

Ahmed Sheikh and Others

APPELLANT

Vs

Emperor

RESPONDENT

Date of Decision : 19-07-1928

Acts Referred:

Calcutta High Court (Original Side) Rules, 1914 — Rule 93
Government of India Act, 1915 — Section 107

Citation : 113 Ind. Cas. 572

Hon'ble Judges : Jack, J;Charu Chunder Ghose, J

Bench : Division Bench

Judgement

1. We have caused enquiries to be made and it appears that Rule 93 on page 31 Chap. I of the High Court's General Rules and Circular Orders (Civil) as now amended, was made by the High Court and sanctioned by the Government of India u/s 107 of the Government of India Act. It would, therefore, follow that this rule has now the force of law. In that view of the matter we think that the reasons given by the learned Sessions Judge of Khulna in his letter of reference are sound and we, therefore, accept the reference and set aside the convictions and the sentences referred to therein and direct that the fines if paid be refunded.